

(7)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

CIVIL CONTEMPT PETITION NO. 148 OF 2006

IN

Original Application No. 449 of 2006.

ALLAHABAD THIS THE 11TH DAY OF APRIL 2008.

Hon'ble Mr. N.D. Dayal, Member-A

Hon'ble Mr. A.K. Gaur, Member-J

Santosh Kumar Bharti, Son of late Naththu Resident of
65/9, Moti Mohal, Kachchi, Sarai Kanpur.

.....Applicant

(By Advocate: Shri Vinod Kumar/Shri Ravi Sahu)

Smt. Shobha Kapoor, Executive Officer, Cantonment
Board, Kanpur.

.....Respondent.

(By Advocate: Shri P Mathur)

O R D E R

Mr. N.D. Dayal, Member-A

Shri Vinod Kumar has submitted illness slip. Shri P Mathur, learned counsel for the respondents.

2. This is the matter of contempt between alleged contemnor and the Court. Shri P Mathur submits that the order passed by the Tribunal by its judgment dated 5.5.2006 required early decision on the application for compassionate appointment. He submits that respondents have also complied with the same and copy of the order passed by them is at page 17th in reply filed by them to the contempt application. It is seen from the reply that the request for compassionate appointment of the applicant has been considered, but the same is not agreed to. As such, the order of the Tribunal stands complied with. Applicant is given liberty, if aggrieved, to take recourse to remedy accordance to law. Contempt is dropped and notice is discharged.

In Jam
Member-J

N. J. G.
Member-A

Manish/-